



2024:PHHC:104272-DB



**IN THE HIGH COURT OF PUNJAB & HARYANA  
AT CHANDIGARH.**

**Reserved on: 06.08.2024**

**Pronounced on: 13.08.2024**

1. CWP-4480-2021 (O & M)

DIVRAJ SINGH

.....Petitioner

Versus

STATE OF PUNJAB AND ORS.

....Respondents

2. CWP-12900-2021 (O & M)

MANVEER SINGH

.....Petitioner

Versus

STATE OF PUNJAB AND ORS.

....Respondents

3. CWP-28260-2022 (O & M)

KARANDEEP SINGH DHINDSA

.....Petitioner

Versus

STATE OF PUNJAB AND ANR.

....Respondents

**CORAM: HON'BLE MR. JUSTICE SURESHWAR THAKUR  
HON'BLE MRS. JUSTICE SUDEEPTI SHARMA**

Argued by: Mr. Pankaj Kumar, Advocate for  
Mr. V.K.Jindal, Advocate  
for the petitioner (in CWP-4480-2021).

Mr. Sanjiv Kaushik, Advocate  
Mr. Vinay Kumar Pandey, Advocate  
Mr. Gurjot Singh, Advocate and  
Mr. Divyanshu Kaushik, Advocate  
for the petitioner (in CWP-12900-2021).

Mr. H.S.Saini, Advocate  
for the petitioner (in CWP-28260-2022).



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Mr. Maninder Singh, Sr. DAG, Punjab.

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**SURESHWAR THAKUR, J.**

1. In all the writ petition(s) (supra), a challenge is thrown to the notification dated 20.07.2020, as became issued by the Punjab Government, Department of Personnel, whereby the word '**Senior**' has been incorporated in the original Rule 2(d)(a)(ii) of the Punjab Recruitment of Sportsmen Rules, 1988, thus they all are liable to be decided through a common verdict.

2. The Government of Punjab, Department of Personnel had framed the Punjab Recruitment of Sportsmen Rules, 1988 (hereinafter for short called as the 1988 Rules) which regulate the recruitment of "*sportsmen*" to the State Civil Services and posts connected with the affairs of the State of Punjab. As per the said Rules, 3% of the vacancies are required to be filled by direct recruitment to the posts (supra). The relevant Rule 2(d) of the said Rules is extracted hereinafter.

*(d) "Sportsman" means a person of either sex who fulfils the following conditions, namely:-*

*(a) In the case of recruitment to a reserved vacancy in Class I or Class II posts:-*

*(i) that he belongs to the State of Punjab; and*

*(ii) that he has won national championship in team or individual events while representing the State of Punjab in such sports events as have been conducted by such respective national federations as are affiliated to the Indian Olympic Association;*

*Or*

*(i) that he has won national championship in team of individual events which are organized by the Indian Olympic Association;*

*Or*



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*(ii) that he has won first, second or third position in team or individual events and or he has won Gold or Silver or Bronze Medals at International Sports meets, conducted by International Federations affiliated to the International Olympic Committee or by the International Olympic Committee itself.*

*(b) In the case of recruitment to reserved vacancy in Class III posts:-*

*(i) that he belongs to the State of Punjab and*

*(ii) that he has won first, second or third position in team or individual events while representing the State of Punjab in a State Level Championship in any of the discipline affiliated to the Punjab Olympic Association organized by the State Level Federation.*

*(c) In the case of recruitment to a reserved vacancy in Class-IV post:-*

*(i) that he belongs to the State of Punjab and*

*(ii) that he has attained the first, second and third position in a District Level Association affiliated to the State Level Association in the respective discipline... ”*

3. The Government of Punjab on 20.07.2020 issued notification with regard to Punjab Recruitment of Sportsman (First Amendment) Rules, 2020 (hereinafter for short called as the 2020 Rules). The relevant contents of the said notification are extracted hereinafter.

#### *RULES*

*1. (1) These rules may be called the Punjab Recruitment of Sportsmen (First Amendment) Rules, 2020.*

*(2) They shall come into force on and with effect from the date of their publication in the Official Gazette.*

*2. In the Punjab Recruitment of Sportsmen Rules, 1988, in rule 2, in clause (d), for sub-clause (a), the following shall be substituted, namely:-*

*(a) In the case of recruitment to a reserved vacancy in Group A or Group B posts:-*

*(i) that he belongs to the State of Punjab; and*

*(ii) that he has won Gold, Silver or Bronze Medal in Senior National Championship or National Games in team*



*or individual events while representing the State of Punjab in such sports events as have been conducted by such respective National Sports federations as are affiliated or recognized to the Indian Olympic Association;*

*or*

*(iii) that he has won first, second or third position in team or individual events and/or he has won Gold or Silver or Bronze Medals at International Sports meets, conducted by Sports Federation affiliated or recognized by the International Olympic Committee or by the International Olympic Committee itself."*

4. Through the filing of the instant writ petition(s), the afore amendment as occurs in the Rules (supra), is challenged by the petitioner(s) herein.

5. Be that as it may, the facts of each of the writ petition(s) (supra) are yet required to be separately delineated.

#### **CWP-4480-2021**

6. The petitioner herein was issued a sports Gradation Certificate for Grade B representing Junior Category/Grade Player in the sport of "Cycling" vide serial No. A8772 No. Sports 33110 dated 09.09.2015 (Annexure P-3). The relevant contents of the said certificate are extracted hereinafter.

*" SPORTS DIRECTORATE PUNJAB*

#### *SPORTS GRADATION CERTIFICATE*

*Certify that Sh. Divraj Singh s/o Sh. Gurinder Singh R/o 224 Prem Nagar, Bhadson Road, Patiala has been declared B-representing Junior Category/Grade Player in Cycling of Punjab State.*

*The following facts regarding sports are verified.*



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<i>Team Represented</i>	<i>Name of the Sport</i>	<i>Date</i>	<i>Place</i>	<i>Achievements</i>
<i>Punjab State</i>	<i>44<sup>th</sup> Junior National Track Cycling Championship</i>	<i>2014-15</i>	<i>Thiruvanthapuram</i>	<i>1. First Team Pursuit. 2. 3<sup>rd</sup> Team Sprint 3. 3<sup>rd</sup> Individual Sprint 4. 3<sup>rd</sup> 100 mt. Time Trial.</i>
<i>Punjab State</i>	<i>60<sup>th</sup> National School Games</i>	<i>2014-15</i>	<i>Ranchi (Jharkhand)</i>	<i>2<sup>nd</sup> Time Trial</i>

Sd/-

Director Sports, Punjab”

7. An advertisement for recruitment to the Punjab State Civil Services Combined Competitive Examination 2020 was issued on 04.06.2020 by the Punjab Public Service Commission and the petitioner applied for the same in the sports category. In the meantime, the Punjab Government amended the 1988 Rules, owing to which the petitioner became ineligible for the recruitment under the Sports Category.

8. The petitioner submitted a representation dated 21.09.2020 to the Chief Secretary, Government of Punjab, requesting him to reconsider the sports recruitment policy and to add medal winners in Junior category as eligible to Sportsman Category.

9. The Punjab Public Service Commission withdrew the earlier recruitment notification dated 04.06.2020 and issued a fresh recruitment notice vide Advertisement No. 14 dated 11.12.2020 adopting the new criteria for recruitment of sportsman as per the amended Rules. In the fresh advertisement under the Head '**Important Notice**' it was specifically mentioned that those candidates who had applied under the sports category in response to earlier advertisement



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**No. 8 dated 05.06.2020 who are now not eligible for Sports Category as per the amended “the Punjab Recruitment of Sportsmen (First Amendment) Rules, 2020” will be considered in their respective basic category.”**

10. Further, under the Clause 15.4 “**Sports Person (Punjab)**”, it was mentioned that if candidate belongs to sports person, Punjab Category, an attested copy of Gradation Certificate strictly in accordance with the Punjab Sportsman Rules, 1988 as amended on 20.07.2020, issued by the competent authority be attached with the application form.”

11. The representation of the petitioner was rejected by the competent authority vide its letter dated 10.02.2021 (Annexure P-10).

12. The petitioner herein alleges that earlier he was eligible under the Sports Category but owing to the amendment (supra), he is now not eligible in the Sports Category.

### **CWP-12900-2021**

13. The petitioner herein applied for the posts of Sub-Divisional Engineers (Civil) in the Department of Water Resources, Punjab, posts of Sub-Divisional Officer (Panchayati Raj) (Civil) in the Department of Rural Development and Panchayat, Government of Punjab and to the post of Sub-Divisional Engineer (Civil) in the Department of P.W.D. (B & R), Punjab under the category of Sports Person. All the candidates who had applied for the said posts under the category of Sports Person were required to send their Sports Gradation Certificate issued from the Director Sports, Punjab.



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14. After the scrutiny of the necessary documents of the candidates, the respondent No. 4 published a list, which consisted of names of candidates whose candidature under the Sports Person Category was rejected. The name of the petitioner reflected in the said list with the reasoning that “not covered under the definition of Sports Persons as per Punjab Recruitment of Sports Person Rules, 1988 as amended.”

15. The petitioner herein was issued a sports Gradation Certificate for Grade B vide serial No. A-7766 Sports No. 32107 dated 30.06.2014 (Annexure P-14). The relevant contents of the said certificate are extracted hereinafter.

*“ SPORTS DIRECTORATE PUNJAB  
SPORTS GRADATION CERTIFICATE*

*That it is certified that Sh. Manveer Singh s/o Sh. Balkar Singh resident of House No. 179, Phase – II, Urban Estate, Patiala is being declared category/Grade 'B' player in the game of cricket representing schools Punjab State by this Directorate.*

*The detail of the achievement in the sports have been verified as given below:-*

<b>Team Represented</b>	<b>Name of Game</b>	<b>Date</b>	<b>Place</b>	<b>Position</b>
<i>Punjab State</i>	<i>56<sup>th</sup> National School Games (U-16)</i>	<i>2010-11</i>	<i>Lucknow</i>	<i>2nd</i>
<i>-do-</i>	<i>59<sup>th</sup> National School Games (U-19)</i>	<i>2013-14</i>	<i>Indore</i>	<i>2nd</i>



16. The petitioner herein contends that the amendment to the Rules (supra) is not based upon any intelligible differentia hence, it is required to be quashed and set aside.

17. **Further, in the reply on affidavit furnished to the said writ petition** by the respondent-State, in para no. 4 thereof, it has been stated that *the game participated in by the petitioner i.e. Cricket is neither affiliated nor recognized by the Indian Olympic Association as mandated by the Punjab recruitment of Sportsmen (first Amendment) Rules, 2020. The game participated in by the petitioner (Cricket) does not fall in the category of games which are affiliated or recognized by the Indian Olympic Association.*

**CWP-28260-2022**

18. The petitioner herein challenges the final combined merit list dated 17.11.2022 (Annexure P-20) as issued by respondent No. 2 – PPSC, whereby the candidature of the petitioner for appointment as Veterinary Officer in pursuance of the advertisement dated 18.11.2021 (Annexure P-7) for filling up 418 posts of Veterinary Officer, has been considered in the General Category instead of Sports Persons Punjab (General) Category.

19. Further, the petitioner also seeks the quashing of public notice dated 16.08.2022 (Annexure P-12) as well as order dated 15.09.2022 (Annexure P-17) whereby he has been declared to be ineligible in Sports Persons Punjab (General) Category.

20. The petitioner contends that he is an outstanding Sportsman and has been graded as 'Grade – B' Sportsman in the game





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of Kabaddi by the State of Punjab vide Sports Gradation Certificate bearing Serial No. A-8253 Sports No. 32603 dated 15.04.2015 (Annexure P-6). The relevant contents of the said certificate are extracted hereinafter.

*“ SPORTS DIRECTORATE PUNJAB*

*SPORTS GRADATION CERTIFICATE*

*It is certified that Sh. Karandeep Singh Dhindsa s/o Sh. Hardeep Singh, resident of village Billpur, Post Office – Nurpur Bedi, Tehsil Anandpur Sahib, District Ropar has been adjudged/graded 'B' (representing Schools/Punjab State) in the game of Kabaddi by this Directorate.*

*The facts of Sports achievements are verified as under :*

*Team Representing – Name of the sports Camp*

<i>Team Representing</i>	<i>Name of the Sports Championship</i>	<i>Dates</i>	<i>Place</i>	<i>Position Secured</i>
<i>Punjab State</i>	<i>60<sup>th</sup> National School Games (U-19)</i>	<i>2014-15</i>	<i>Mukatsar Sahib</i>	<i>2nd</i>

*Sd/-*

*Director Sports, Punjab”*

21. The petitioner herein contends that he is fully eligible to be considered for appointment to the post of Veterinary Officer in Sports Persons Punjab (General) Category and the respondent No. 2/PPSC by misinterpreting the provisions of the 1988 Rules, besides the 2020 Rules rather has illegally declared the petitioner to be ineligible to be considered for recruitment to the posts (supra) in the Sports Persons Punjab (General) Category.



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**Common Submissions of the learned counsels for the petitioner(s).**

22. a) The learned counsel for the petitioner(s) submit, that the incorporation of word 'Senior' in Rule 2(d)(a)(ii) of the 1988 Rules, thus by way of the impugned notification dated 20.07.2020, rather is not based upon any intelligible differentia, thereby an arbitrary distinction based on the ages of the aspirants concerned, but becomes drawn. It is further argued that since the sporting talents are to be nursed at the nascent stage and are also got to be suitably rewarded. Contrarily, the incorporation of the word “*Senior*”, does undermine the sporting talents possessed by those who may not have participated in Senior National Championship(s). In sequel, it is argued that the said defeats the very objective of the Rules and discriminates between Senior and Junor Players.

b) The said amendment is only for Class I and Class II posts, whereas, there is no change or amendment in the Rules governing the Class – III and Class – IV posts. Moreover, if we go by the impugned amendment dated 20.07.2020, then the players having played Senior National Championship will be eligible for reservation for Class – I and Class – II posts and the players having played State and District Championship, shall be respectively eligible for class – III and Class – IV posts. Hence, the amendment (supra) is violative of Articles 14 and 16 of the Constitution of India.

c) Moreover, there is no classification of senior or junior championship, as regards the sporting discipline of cricket.

**Inferences of this Court.**



23. The impugned amended Rule 2(d)(a)(ii), though bestows an apposite entitlement to the aspirant, but yet requires qua the aspirant concerned bagging gold, silver or bronze medal in Senior National Championship or National Games thus in team or in individual events. Moreover, the baggings (supra) by the aspirant concerned, is enjoined by the Rules (supra), to be while his/her representing the State of Punjab. In addition, the sporting event(s), wherein, the aspirant participates becomes enjoined by the Rules (supra), to become conducted by such National Sports Federations, as are affiliated or recognized to the Indian Olympic Association.

24. As an alternative to the said eligibility criteria, Rule 2(d)(a)(iii) stipulates that the aspirant is required to be winning first, second or third position in team or in individual events and/or is required to be winning gold, silver or bronze medal, but at International Sports Meets, which are conducted by the Sports Federation affiliated or recognized by the International Olympic Committee or by the International Olympic Committee itself.

25. In-so-far as the aforesaid eligibility criteria at paragraph No. 24 is concerned, the same contemplates the baggings of gold, silver or bronze medals in individual or team events, but yet at International Sports Meets, which become conducted by the Sports Federation affiliated or recognized by the International Olympic Committee or by the International Olympic Committee itself. Resultantly the said alternative eligibility criteria (supra) requires the exemplary performances by the sports persons or aspirants concerned, at



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International Sports Meet(s). In sequel, the benchmark as contemplated in the Rules (supra), is naturally higher than the benchmark as contemplated in the prior thereto eligibility criteria i.e. at paragraph No. 23. However, though the criteria (supra), does not create any discrimination based on the age of the participant concerned. Resultantly for the aspirant becoming bestowed the benefit of the criteria (supra), he is only required to irrespective of his/her age, thus bag the first, second or third position in team or individual events or is required to be wining gold, silver or bronze medals in the manner as detailed (supra).

26. Nonetheless, the (supra) becomes enjoined to be at International Sports Meets, which further become enjoined to become conducted by the Sports Federation affiliated or recognized by the International Olympic Committee or by the International Olympic Committee itself. Therefore, when in the International Sports Meets concerned, which are conducted by the Sports Federation rather affiliated or recognized by the International Olympic Committee, thus would make the participants therein, to secure the baggings (supra), whereby he/she rather would become eligible in the sports quota reservation. Contrarily when certain sporting disciplines or events organized at International Meets/events, but which are not conducted by the Sports Federations affiliated or recognized by the International Olympic Committee or by the International Olympic Committee itself, thus appear to become irrevered. Therefore, the irreverence caused to those internationally organized sporting events, which are not



conducted under the auspices of the Sports Federation, thus affiliated or recognized by the International Olympic Committee or those conducted by the International Olympic Committee itself, but naturally undermines the sporting calibre or the excellence of performance in those sporting disciplines which are conducted other than by the Sports Federations, as are affiliated or recognized by the International Olympic Committee, besides also undermines the exemplary sportsmanship exhibited, in those sporting disciplines which may not be organized by the International Olympic Committee itself. Resultantly therebys, the sporting disciplines which are not conducted by the Sports Federation affiliated or recognized by the International Olympic Committee or by the International Olympic Committee itself, rather become discriminated. Therefore, the said discrimination is to be undone through consideration(s) of the apposite Gradation Certificates, but of scale/level mentioned in the impugned Rules, as made by the authority concerned.

27. As an illustration, Cricket and other sporting disciplines which may be organized as International meets, and which may not be conducted by the Sports Federation affiliated or recognized by the International Olympic Committee or by the International Olympic Committee itself, therebys rather despite sporting excellence or high benchmark sporting caliber being therein possessed by the aspirants concerned, thus would remain untenably undermined. Resultantly therebys the irreverence shown to the excellence achieved in such sporting events by the aspirants concerned, would also lead to lowering



the morale of such sportsmen, thus with a concomitant ill effect, that the standards of sporting excellence achieved in other sporting disciplines, than as stated in Rule 2(a)(d)(iii) (supra) rather would also suffer erosion. In sequel, the said discrimination is violative of Articles 14 and 16 of the Constitution of India and as such is required to be read down so as to also include the (supra). Therefore, even if sporting excellence in terms of the scale/level mentioned in the Rule (supra) is achieved by the aspirant concerned, through his/her bagging gold, silver or bronze medals at International events conducted by the sporting organizations other than by the Sporting Federations affiliated or recognized by the International Olympic Committee or by the International Olympic Committee itself, thus would also make such an aspirant to be eligible for claiming the benefit of reservation in the sports quota.

28. Though the learned counsel for the petitioner argues, that Rule 2 (d)(a)(ii) (supra) to the extent that it requires, the aspirant to bag gold, silver or bronze medals in Senior National Championship, in team or in individual events, thus thereby makes the same to create an irrational, arbitrary and invidious discrimination, rather qua age(s) of participation(s) of the aspirant concerned, but the said argument is rudderless.

29. The reason for making the said conclusion arises from the factum that the learned counsel for the petitioners, has not borne in mind that the word 'Or' intervenes "*Senior National Championship*" and "*National Games in team or individual events*". Resultantly



therebys facilitation is endowed even vis-a-vis those aspirants who participate in sporting disciplines, at ages lesser than the age required for participation in Senior National Championship, inasmuch as, if they participate in National Games, therebys the excellence in sporting disciplines exhibited in National Games, thus in individual or team events, but while representing the State of Punjab, but also becomes rewarded.

30. However, there is a further condition in Rule 2(d)(a)(ii) to the extent that participations by the aspirants concerned, either in Senior National Championship or in the National Games rather is to be rewarded but only when such respective National Sports Federations, thus are affiliated or recognized to the Indian Olympic Association. However, therebys there is evident discrimination in respect of those sporting events which are conducted by those respective National Sports Federations, which however are not affiliated or recognized to the Indian Olympic Association.

31. Significantly since the sporting events concerned, thus conducted by the respective National Sports Federation, are to be construed to be in those sporting disciplines which are recognized by the Indian Olympic Association. Therefore, when there may be a large number of sporting disciplines which may not be recognized by the Indian Olympic Association. However, despite the respective Sports Federations, thus conducting sporting disciplines or events, wherein, the sportsmen concerned exhibit exemplary sportsmanship, yet they would remain unrewarded, vis-a-vis their exemplary performance, of



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the scale/level mentioned in the Rule (supra) rather merely on the ground that the Sports Federations concerned, who organize the sporting disciplines/events are not affiliated or recognized to the Olympics. Resultantly the said condition is required to be read down so as to also include those sporting disciplines organized by those Sporting Federations, which are even not affiliated or recognized to the Indian Olympic Association. Necessarily therebys those sporting events which do not become enlisted with the Indian Olympic Association, but would become rewarded vis-a-vis, the excellence in sporting standards becoming achieved therein, by the aspirants concerned.

32. The ill effect thereof, would be as stated (supra), qua discouragement percolating in the minds of those sportsmen, who despite achieving excellence in the sporting discipline concerned, yet their excellence being untenably discarded, thus reiteratedly merely for non enlistment of the said sporting discipline, with the Indian Olympic Association, to which the National Sports Federation concerned, are to be affiliated. To overcome the said percolation of discouragement in the mind set of the sportsmen concerned, the impugned Rules, inasmuch as, they ill revere those sporting disciplines which are not enlisted with the Indian Olympic Association, but wherein irrespective of age, the aspirant thus participates in the 'Senior National Championship' or in 'National Games', besides baggs gold, silver or bronze medals either in team or individual events, thus are required to be read down. Resultantly the appositely excluded sporting disciplines, wherein, the





aspirant has excelled in the scale/level mentioned in the Rules (supra) are also to be assigned the benefit of the sports reservation quota.

33. Reiteratedly, strikingly since cricket and other sporting disciplines are not a part of the Olympiad nor *prima facie* appear to be recognized by the International Olympic Committee nor is organized by the International Olympic Committee itself, thereupons, if cricket or those sporting disciplines, which are not a part of the Olympiad and/or not recognized as such by the International Olympic Committee rather would ill debar the calibre exhibited therein or the said may go unrequited. Reiteratedly, thereby the excellence displayed in the said discipline or other alike disciplines, may go untenably unrewarded. The above is to be avoided by the hereinabove direction(s) being passed.

34. Moreover, reiteratedly if cricket is also not organized by any National Sports Federation, as are affiliated or recognized to the Indian Olympic Association, thereby the discipline of cricket would remain unrewarded and/or the cricketers, would fail to receive recognition for their sporting talent. Likewise there may be other sporting disciplines which though remain un-recognized or remain un-conducted by the (supra), rather also may be unequally treated.

35. Be that as it may, the conditions in the recruitment advertisement(s)(supra) stipulating that the gradation list/certificate, has to be in almost synchrony with the date of issuance of the advertisement, thereby in case the Gradation Certificates, rather relate to an era much earlier to the issuance of the advertisement, thereby such Gradation lists, thus are required to be excluded. The reason being that



excellence in sporting has to be *in continuum* and/or has not got to pause. If there is an immense gap since the issuance of the Gradation list upto the issuance of the advertisement, therebys when there is but a pause or cessation in the earlier achieved excellence in the sporting standards, but of a scale or level mentioned in the Rules (*supra*) thereby when the holistic purpose for rewarding excellence becomes grooved in continuity of exhibition of exemplary sportsmanship, in the sporting discipline concerned. Contrarily, if there is a pause in the achieving of excellence in the sporting discipline, thus for a considerable period of time, therebys the Gradation Certificates relating to a period much earlier to the issuance of advertisement, thus are required to be irrevered as tenably done by the respondent concerned, vis-a-vis the instant writ petitioners.

36. Though the learned counsel for the petitioner(s) has argued that there is a discrimination in respect of those players who participate in Senior National Championship, vis-a-vis, those who participate in State and District Championship, inasmuch as, the former is eligible for Class I and Class II posts and the latter is eligible for Class III and Class IV posts and as such there is invidious discrimination, besides an unreasonable classification, but the said argument is required to be rejected. The reason for forming the above conclusion stems from the factum that there is a distinction between National Sporting events and those which are organized at State and District level. If so, the reward has also got to be distinct. Resultantly when exemplary participation in Senior National Championship or National Games, thus makes the



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aspirant concerned to be eligible for seeking the reservation quota for Class I and II posts, thereby the said created eligibility is well rewarded besides is non discriminatory vis-a-vis, participations by those aspirants rather in State and District Championship(s), who contrarily are aptly made eligible for seeking the reservation quota for Class III and Class IV posts.

**Final Order of this Court.**

37. In aftermath, with the observation(s) aforesaid, the writ petition(s) are disposed of. The reading down (supra) of the impugned amendment as made to Rule 2(d)(a)(ii) & (iii) of the 1988 Rules, through the 2020 Rules, thus is required for enabling parity and non discrimination. Further, the impugned Annexures, appertaining to the respective recruitment advertisement(s), as challenged by the respective petitioner(s) in the writ petition(s) (supra) are maintained and affirmed.

38. In addition, vis-a-vis sportings excellence achieved in sports disciplines mentioned (Supra), but in the level or scale as mentioned in the Rules (supra), be hereafter considered by the respondent concerned for rewarding theretos the benefit of reservation in the sports quota.

40. Since the main case(s) itself has been decided, thus, all the pending application(s), if any, also stand(s) disposed of.

**(SURESHWAR THAKUR)  
JUDGE**

**(SUDEEPTI SHARMA)  
JUDGE**

**13.08.2024**

kavneet singh	Whether speaking/reasoned	:	Yes/No
	Whether reportable	:	Yes/No